

sum of Rs. 50 crores is provided by the Union Government in the Seventh Plan as block assistance under modified Gadgil Formula. In addition a grant of Rs. 100 crores is being given for helping the State in solving the acute problem of Housing and Slums in Bombay city during the remaining period of the Seventh Five Year Plan.

**Setting up of TV Relay Centre at
Condipally**

3514. SHRI C. MADHAV REDDI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal to set up a TV relay centre at Condipalli near Vijayawada in Andhra Pradesh ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) and (b). The scheme for setting up a high power (10 KW) TV transmitter at Kondapalli Hill near Vijayawada is under implementation, Construction of the building and erection of the tower are already in progress. The transmitter is expected to be commissioned on full power in 1987.

Adulteration of Fertilizers

3515. SHRI I. RAMA RAI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a large scale adulteration in fertilizers being sold in the market ;

(b) if so, the steps taken to check it ; and

(c) whether any regular record of investigations made in this regard is maintained and if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Question does not arise.

(c) The quality of fertilizer is regulated under the Fertiliser (Control) Order, 1985. The standard specifications of various fertilizers have been laid down under this Order. Sale of non-standard/adulterated fertilisers is a punishable offence under the law. Provisions for inspection, drawal and analysis of fertiliser samples have been made. The enforcement of this order has been entrusted to the State Governments who have been vested with adequate powers to ensure that farmers are supplied standard quality fertilisers. In addition, Central Teams are also sent to different places in the country for surprise checks. Government of India also issues, from time to time, suitable guidelines to the State Governments for strict enforcement of quality control provisions. Government of India have prescribed a proforma for obtaining information from State Governments regarding sale of non-standard fertilisers, black marketing if any, in fertilisers, prosecutions launched and convictions awarded to the offenders. This enables the Central Government in monitoring the quality control status in the country. Enclosed statement provides this information for the year 1982 to 1985.

Statement

Year	Samples			Conviction awarded	Legal and administrative action taken
	Drawn	Found sub-standard	Prosecution launched		
1982	39456	3612	405	54	2604

Year	Samples			Conviction awarded	Legal and administrative action taken
	Drawn	Found sub-standard	Prosecution launched		
1983	39738	3553	220	36	4394
1984	51692	3809	159	29	3184
1985	31704	2288	168	17	1804
Total	162590	13262	952	136	11986

Price of Ginger in Kerala

3516. PROF. K.V. THOMAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the price of ginger in Kerala has gone down ;

(b) if so, whether this fall in price is due to the poor quality of the ginger exported ; and

(c) the steps taken to save the ginger growers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) to (c). The month-end prices of ginger (unbleached) at Cochin (Kerala) market during 1986 have been as under :

Month	Price (Rs. per qtl.)
January	950
February	850
March	850
April	900
May	725
June	825
July	800

No report has so far been received to the effect that the fall in local prices is due to poor quality of ginger exported. Generally, the problem in promoting exports of ginger relates to conformity to quality standards of importing countries.

The Government of Kerala has not reported distress sale of ginger in the State. However, the market intervention measures can be considered by the Government on mutually agreed terms and conditions to help the ginger growers if the need for the same is felt by the State Government.

Representation to Workers on Board of BEML and KGF

3517. SHRI V.S. KRISHNA IYER : Will the Minister of LABOUR be pleased to state ;

(a) whether any representation has been given to the workers on the Board of Bharat Earth Movers Limited and Kolar Gold Fields ;

(b) the number of ancillaries working for Bharat Earth Movers Limited ;

(c) whether representation has also been given to the ancillaries on the Board ; and

(d) if not, whether Government propose to give representation to the ancillaries on